

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 222
CP-02/ND/73/2021
EP-02/2021

IN THE MATTER OF:

Adity Thakran ... **Applicant/Petitioner**

Versus

CHD Developers ... **Respondent**

Under Section: 73(4) of Companies Act, 2013

Order delivered on 29.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (T)

PRESENT:

For Susp. Board of : Adv C S Gupta
Director

ORDER

Due to paucity of time, the matter is re-notified to 19.12.2022.


(T.S. SINGH)
COURT OFFICER